

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Aasif Sheikh
FIR No: 320/2020
PS New Ashok Nagar
U/s 379/411 IPC

25.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Arvind Saxena, ld. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

In the reply, the IO has stated that accused has not told his correct residential address.

Ld. Defence counsel submits that he shall provide the correct residential address of the applicant/accused to the IO during the course of day.

IO is directed to verify the address of the applicant/accused and to furnish his report in this regard on the next date of hearing.

List this application for further arguments on 31.07.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/25.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Bilal
FIR No: 303/2020
PS New Ashok Nagar
U/s 454/380/411 IPC

25.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Abdul Gaffar, Id. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 07.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. He has a family to support. His wife is pregnant. There is no one in the family to look after her during these critical times. He has minor children. He has to look after them also. Hence, it is

prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 07.07.2020. As per the IO one day PC remand of the accused was obtained. However, no further recovery could be effected. There is nothing in the investigation to show at this stage that the accused had committed the theft. Only one LED TV, part of the stolen property, is shown to have been recovered from him. His custody is not required for further investigation. There is no other criminal case for similar offences registered against the accused. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

Considering the circumstances, nature of offence in question, the age of the accused/applicant, and his previous non involvement in similar offences, the accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.

4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Dhramveer @ Popi @ Ravi
FIR no. 130/2020
PS Preet Vihar
U/s 356/379/411 IPC

25.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Vikas Gautam, Id. Counsel for the applicant/
accused through VC.

HC Manoj from PS Preet Vihar.

Reply is received from the IO.

Submissions on bail application heard.

Reply of IO perused.

IO has stated in his reply that applicant/accused is also involved in 10 different criminal cases. However, status of those cases at present is not mentioned by the IO in the reply.

IO is directed to verify and furnish the status of the criminal cases shown to be registered against the accused. A fresh reply in this regard be filed on the next date of hearing.

List this application for further arguments on 31.07.2020.

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ACMM (EAST)/KKD/25.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Wasim
E. FIR No: 000093/2020
PS New Ashok Nagar
U/s 379/411 IPC

25.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP would argue that the accused is a habitual offender and he might commit crime after coming out of the jail. Hence, it is prayed that the application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. The accused is shown to have been formally arrested in the present case. There is nothing in the

State vs. Wasim E. FIR No: 000093/2020 PS New Ashok Nagar

investigation to show that he had committed the theft. Only the case property is shown to have been recovered from his possession. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

Considering the current circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

(DINESH KUMAR)
ACMM (EAST)/KKD/25.07.2020

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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Wasim

FIR No: 00111/2020

PS New Ashok Nagar

U/s 379/356/34 IPC and 411 IPC

25.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP would argue that the accused is a habitual offender and he might commit crime after coming out of the jail. Hence, it is prayed that the application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. The accused is shown to have been formally arrested in the present case. There is nothing in the

State vs. Wasim FIR No: 00111/2020 PS New Ashok Nagar

investigation to show that he had committed the theft. Only the case property is shown to have been recovered from his possession. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Wasim
E. FIR No: 000143/2020
PS New Ashok Nagar
U/s 379/411 IPC

25.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP would argue that the accused is a habitual offender and he might commit crime after coming out of the jail. Hence, it is prayed that the application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. The accused is shown to have been formally arrested in the present case. There is nothing in the

State vs. Wasim E. FIR No: 000143/2020 PS New Ashok Nagar

investigation to show that he had committed the theft. Only the case property is shown to have been recovered from his possession. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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State vs. Wasim E. FIR No: 000143/2020 PS New Ashok Nagar

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Wasim
E. FIR No: 000111/2020
PS New Ashok Nagar
U/s 379/411 IPC

25.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP would argue that the accused is a habitual offender and he might commit crime after coming out of the jail. Hence, it is prayed that the application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. The accused is shown to have been formally arrested in the present case. There is nothing in the

State vs. Wasim E. FIR No: 000111/2020 PS New Ashok Nagar

investigation to show that he had committed the theft. Only the case property is shown to have been recovered from his possession. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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ACMM (EAST)/KKD/25.07.2020

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State vs. Wasim E. FIR No: 000111/2020 PS New Ashok Nagar

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Bittu Bhati & Ors.

FIR no. 391/18

PS New Ashok Nagar

25.07.2020

Application for release of original RC.

Present: Ld. APP for the State through VC.
Sh. Saurabh Chaudhary, ld. Counsel for the applicant
through VC.

Submissions on application heard.

Ld. Counsel submits that accused Sumit Naagar was granted interim bail by the ld. ASJ till 11.07.2020 and the applicant had become his surety and furnished a surety bond in the court. Along with the said surety bond, applicant had also produced original RC of his vehicle in order to prove his solvency. The said RC was kept on record by the order of the court. Now the period of interim bail has expired and the accused has already surrendered before the Jail Superintendent on 11.07.2020 and the surety bond has become infructuous and hence, it is prayed that RC may be released to the applicant.

Let the report be called from the Jail Superintendent concerned, whether accused Sumit Naggar has surrendered in the jail in the present case on 11.07.2020 or not, for the next date of hearing.

Ahlmad shall also furnish a report whether the original RC is available with the surety bond or not.

Be listed for reports and further consideration on this application on 28.07.2020.

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